

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(S)(CIVIL) NO(S). 3506/2024

LATHA MUKUND

PETITIONER(S)

VERSUS

MUKUND JOTHICHANDER

RESPONDENT(S)

O R D E R

1. This Transfer Petition has been filed by the petitioner-wife seeking transfer of a petition bearing H.M.O.P.No.783/2024 titled as "Mukund Jothichander Vs. Latha Mukund" filed by the respondent-husband, pending before the Subordinate Court at Alandur, Chengalpattu, Chennai, Tamil Nadu to the Family Court, Bengaluru, Karnataka.

2. Heard learned counsel for the petitioner and the respondent.

3. Considering the facts and circumstances of the case, we are of the view that the matter is liable to be transferred.

4. Accordingly, this Transfer Petition is allowed and the subject-case is hereby transferred to the Family Court, Bengaluru, Karnataka.

5. After the matter is transferred to the Family Court, Bengaluru, Karnataka, the concerned Court will give fresh notice to all the parties by fixing a date and the aforesaid matter shall proceed before the said Court from the stage it was left at the Subordinate Court at Alandur, Chengalpattu, Chennai, Tamil Nadu.

6. We request the Court concerned to initiate mediation between the parties before proceeding to decide the matter on its merit.

7. The parties may be allowed to appear virtually, unless their physical presence is required.

8. The records of the case be transferred to the transferee Court forthwith.

9. All pending applications stand disposed of.

.....J.  
[SUDHANSHU DHULIA]

.....J.  
[N.V. ANJARIA]

New Delhi;  
July 31, 2025.

ITEM NO.5

COURT NO.7

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION(S)(CIVIL) NO(S). 3506/2024

LATHA MUKUND

PETITIONER(S)

VERSUS

MUKUND JOTHICHANDER

RESPONDENT(S)

(IA No. 301753/2024 - STAY APPLICATION)

Date : 31-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) Mr. Bobby Augustine, Adv.  
Mr. Nitin Sharma, Adv.  
Mr. Vishnu Shankar M., Adv.  
Ms. Athira G. Nair, Adv.  
Ms. Iram Naaz, Adv.  
M/S. Lawfic, AOR

For Respondent(s) Ms. Swati Bansal, Adv.  
Mr. K. S. Mahadevan, Adv.  
Mr. R. Rangarajan, Adv.  
Mr. Aravind Gopinathan, Adv.  
Mr. Rajesh Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The present petition is allowed in terms of the signed order,  
which is placed on the file.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)  
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR